

time as the applicant's appeal is disposed of the applicant shall be allowed to retain the accommodation in her occupation in terms of our interim order dated 20.1.97.

3. In the event that any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. The OA stands disposed of accordingly.

No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)

cc.